

dropped or whether it will be taken up and also whether that is a qualified apology or not? (*Interruption*).

Mr. Speaker: Order, order. A decision has been taken.

श्री यशपाल सिंह (कैराना) : अध्यक्ष महोदय, मंत्रि-मंडल के लोग वाक-आउट कर रहे हैं। यह तो भारत सेवक समाज की बात थी।

13:01 hrs.

PAPER LAID ON THE TABLE

AIR CORPORATIONS (AMENDMENT) RULES

The Minister of Civil Aviation (Shri Kanungo): I beg to lay on the Table a copy of the Air Corporations (Amendment) Rules, 1965, published in Notification No. S.O. 1052 dated the 3rd April, 1965, under sub-section (3) of section 44 of the Air Corporations Act, 1953.

[Placed in Library, see No. LT-3199/65].

13:01½ hrs.

COMMITTEE ON GOVERNMENT ASSURANCES

MINUTES OF TENTH SITTING

Shri Siddananjappa (Hassan): I beg to lay on the Table the Minutes of the Tenth Sitting of the Committee on Government Assurances held during the current Session.

Mr. Speaker: Order, order. All those who want to go out may go silently; they ought not to disturb the proceedings.

13:02 hrs.

BUSINESS OF THE HOUSE

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): Mr. Speaker, Sir. . . .

Shri Hari Vishnu Kamath (Hoshangabad): Has he recovered from his illness?

Shri Satya Narayan Sinha: Yes; therefore, I am here today. I regret I was prevented by illness to be present in the House on the 15th to announce the weekly business. Certain observations were made by certain hon. Members when the business was announced on my behalf by Shri B. R. Bhagat, and you were pleased to observe that I should make a statement in the House today in connection with the points raised I find from the proceedings that some of the points raised were disposed of by you. Therefore, it makes my task easier and I shall deal with only those points which were not disposed of by you.

Shri Daji raised the same chronic question about the Bonus Bill. The Minister concerned—I see from the proceedings with regard to the Demands for Grants under the Ministry of Labour—proposed that he is making all endeavours to introduce the Bill in this House, . . .

Shri S. M. Banerjee (Kanpur): What about the discussion?

Shri Satya Narayan Sinha: Perhaps he has promised that he is making all efforts to introduce that Bill. After the Bill is introduced—I do not know when it would be introduced here—and if time permits—I do not know how much time would be at our disposal—we shall try to take up the Bill after the House is free from financial business. I would like the House to know the position regarding the time available for legislative business.

After the House is free from financial business which is expected to be over by the 5th May, we will be left with only four working days, namely, Thursday the 6th, Friday, the 7th, Monday, the 10th and Tuesday, the 11th. The total availability of time during these four days would be 17½ hours. If you spend one hour, as happened today, everyday, that also will perhaps shorten that available time. We propose to give priority